

FIR No. 340/2012  
PS Sarai Rohilla  
U/S 380/457/411/34 IPC  
State Vs. Rajesh @ Barfi S/o Kanhaiya Lal

(Through Video Conferencing)

25.08.2020

Application under section 437 Cr.P.C for grant of bail on behalf of accused Rajesh @  
Barfi S/o Kanhaiya Lal

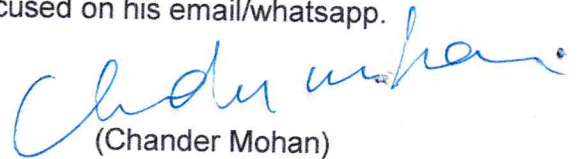
Present: Ld. APP for the State  
Counsel for accused.

Counsel for accused has submitted that accused is in JC and has been  
falsely implicated in the present case.

I have heard ld counsel for accused and perused the reply.

Offence is serious in nature. As per the reply filed by the IO, accused has  
around 12-13 previous involvement in case of similar nature. As per the IO, he has no  
permanent address and moreover he had already absconded and declared PO. No  
ground for bail is made out. Application is accordingly dismissed.

Copy of the order be uploaded on District Court websites by the court  
coordinator and also be sent to the counsel for the accused on his email/whatsapp.



(Chander Mohan)

MM-04/Central:

Delhi/25.08.2020

FIR No. 268/2020  
PS : Sarai Rohilla  
U/s 379/411/ IPC

25.08.2020

(Through Video Conferencing)

An application has been moved on behalf of applicant for release the articles ear ring on superdari.

Present: Ld. APP for the State.  
Ld. Counsel for applicant.

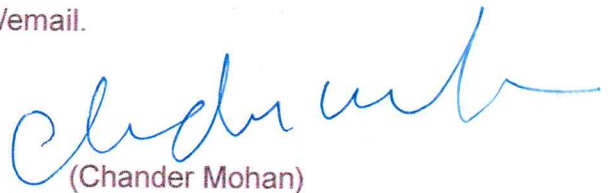
Submissions heard.

Ld. Counsel for the applicant has submitted that applicant is the rightful owner of the above mentioned case property.

As per reply filed by the IO, he has no objection to the release the aforesaid case property to the applicant.

In view of reply of IO and the observations of Hon'ble High Court of Delhi in 'Manjeet Singh Vs State' (CRL M.C 4485/2013 and CRL.M.A 16055/2013) date of decision 10.09.2014, the aforesaid case property i.e ear ring be released to the applicant on superdari. However prior to the release of article, the IO/SHO is directed to take photographs of the case property. The said photocopies shall be filed with final report. The photographs alongwith CD & photocopies shall be filed with the final report. IO is further directed to take residential address proof of the applicant before releasing case property i.e ear ring to the applicant Kamlesh **as per seizure memo**.

The application is disposed off accordingly. Copy of order be provided to applicant/counsel on whatsapp/email.



(Chander Mohan)  
MM-04/Central/THC  
25.08.2020

FIR No. 213/2020  
PS Sarai Rohilla  
U/s 380 IPC  
State Vs. Sonu Yadav

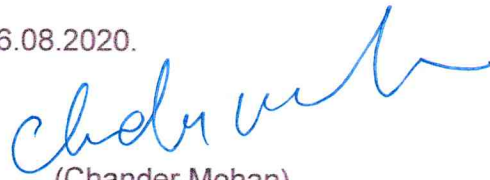
25.08.2020

(Through Video Conferencing)

An application under section 437 Cr.P.C on behalf of the accused for surrender-cum-bail filed through VC.

Present: Ld. APP for the State.  
Ld. Counsel for accused.

Let notice be issued to IO for 26.08.2020.



(Chander Mohan)  
MM-04/Central/THC  
25.08.2020

FIR no. 0017/2020

PS HNRS

State Vs. Suhel S/o Sh. Iqbal, R/o Village Pasonda Sahibabad, Distt. Ghaziabad, U.P.

U/s 379/411 IPC

(Through Video Conferencing)

25.08.2020

Bail application U/s 437 Cr.P.C on behalf of accused Suhel S/o Sh. Iqbal, R/o Village Pasonda Sahibabad, Distt. Ghaziabad, U.P.

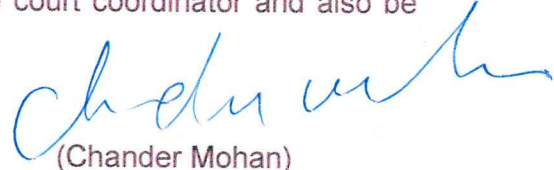
Present: Ld. APP for the State  
Ld. Counsel for accused.

Counsel for accused has submitted that accused is in JC since 13.08.2020 and has been falsely implicated in the present case and the investigation has been completed.

I have heard ld counsel for accused and perused the reply.

Recovery has already been effected. No useful purpose shall be served by keeping the accused in JC. It may take some time for the trial to commence as the functioning of regular court remains suspended. Accordingly, accused Suhel S/o Sh. Iqbal, R/o Village Pasonda Sahibabad, Distt. Ghaziabad, U.P is released on bail on furnishing personal bond in the sum of Rs. 5,000/- subject to the satisfaction of concerned jail superintendent. Accused Suhel S/o Sh. Iqbal, R/o Village Pasonda Sahibabad, Distt. Ghaziabad, U.P be released from JC if not required in any other case.

Copy of the order be sent to jail through email [daksection.tihar@gov.in](mailto:daksection.tihar@gov.in) and also be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the accused on his email.



(Chander Mohan)

MM-04/Central:

Delhi/25.08.2020